

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 310**

IA-1172/2024

**In**

**IB-57(ND)/2024**

**IN THE MATTER OF:**

Mis Exim Contracts Private Limited.

.... Petitioner/Applicant

Vs.

Ravi Dhingra

.... Respondent

**Order under Section 95(1) of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 24.04.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**

**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI**

**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For Applicant :

For Respondent :

For the RP : Mr. Rajat Chaudhary, Adv., CA, IP Bhavna Bansal

**ORDER**

**IA-1163/2024**

The Respondent is directed to comply with the order dated 03.04.2024 within three days.

List the matter **on 09.05.2024.**

-Sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

ANAND DUBEY

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**